

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 75/2007 in O.A. 240/2005

This the 11<sup>th</sup> day of November, 2008

Hon'ble Sri M. Kanthaiah, Member (J)  
Hon'ble Sri A.K. Mishra, Member (A)

Anand Kumar Singh son of late Sri Amar Bahadur Singh r/o Village and Post Office Aghiari (Imayat Nagar) Faizabad.

Applicant

By Advocate: None

Versus

Smt. Neelam Srivastava presently posted as Chief Post Master General, U.P.Circle, Lucknow.

Respondents

By Advocate: Sri K.K. Shukla

**ORDER**

By Hon'ble Sri M. Kanthaiah, Member (J)

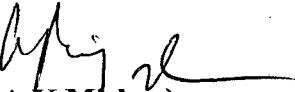
This contempt petition has been filed Under Section 12 of the Contempt of Courts Act read with Section 17 of the CAT Act, 1985 for initiating proceedings against the respondents on the ground that they have not complied with the orders of the Tribunal dated 8.9.2006 and willfully disobeyed the same.

2. The respondents have filed compliance report stating that the authorities have complied with the directions of the Tribunal vide order dated 4.1.1008 and also sent the copy of the same to the applicant. Thus the compliance has been made by the parties.

3. Heard.

4. Admittedly, the applicant when filed O.A. no. 240/2005 ; the same was decided on 8.9.2006 with a direction to the respondent No. 2 to reconsider the claim of the applicant for his appointment on compassionate ground in the light of the relevant govt. orders on the subject within a period of three months. When the respondents did not comply with the orders of the Tribunal, the applicant has filed this CCP and at this stage, the respondent authorities have filed order dated 4.1.2008 stating that the department has reconsidered the claim of the applicant for his appointment on compassionate ground but stated that the Circle Relaxation Committee, which met on 6.11.2007 did not recommend

his case for appointment and thus informed the same to the applicant. The direction was given by this Hon'ble Tribunal for reconsideration of the claim of the applicant for his appointment on compassionate ground and accordingly the respondents have reconsidered the same and in such circumstances, there is no contempt on the part of the respondents for initiating any proceedings against him. Further the applicant is at liberty to file fresh O.A., if he is aggrieved with the orders of the respondents dated 4.1.2008. CCP is accordingly dismissed and notices are discharged.

  
(Dr. A.K. Mishra)  
Member (A)

  
(M. Kanthaiah)  
Member (J)

11-11-08

HLS/-